

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR MARGDARSHAK FINANCIALSERVICES LIMITED

(offers income generation loans to women borrowers under the JLG model,
home improvement loans, MSME loans and clean energy/product loans.)

AT LUCKNOW, UTTAR PRADESH-226019

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

S.No	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MARGDARSHAK FINANCIAL SERVICES LIMITED CIN: U65921UP1996PLC019924 PAN: AACCC2497E
2.	Address of the registered office	118, Dayal Farms, Ganeshpur-Rehmanpur, Chinhath, Deva Road Lucknow – 226019, Uttar Pradesh
3.	URL of website	No Website
4.	Details of place where majority of fixed assets are located	No Fixed Assets known.
5.	Installed capacity of main products/ services	No business activity is going on.
6.	Quantity and value of main products/ services sold in last financial year	MFSL offers income generation loans to women borrowers under the JGL model, home improvement loans, MSME loans and clean energy/products loans. (As of now company is not going concern)
7.	Number of employees/ workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at link:	https://efficaxindia-my.sharepoint.com/:f:/p/cirp_mfsl/IgA2_aA4xLR2SIKcfA5XfhgVAQr1QIo-sXq1Fj1hW5DZ1qs?e=Us8a2Z
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at link:	https://efficaxindia-my.sharepoint.com/:f:/p/cirp_mfsl/IgA2_aA4xLR2SIKcfA5XfhgVAQr1QIo-sXq1Fj1hW5DZ1qs?e=Us8a2Z
10.	Last date for receipt of expression of interest	17.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	27.10.2026
12.	Last date for submission of objections to provisional list	01.11.2026
13.	Date of issue of final list of prospective resolution applicants	11.11.2026

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.11.2026
15.	Last date for submission of resolution plans	16.12.2026
16.	Process email id to submit Expression of Interest	cirp_mfsl@efficaxindia.com Note- Communication to any other email ID shall not be entertained
17.	Details of the corporate debtor's registration status as MSME.	Not ascertained. The RP has not been able to verify, from the records of the Corporate Debtor available with him.

RAKESH
KUMAR
JINDAL

Digitally signed by
RAKESH KUMAR
JINDAL
Date: 2026.10.02
10:02:06 +05'30'

Efficax Resolution Professionals Private Limited (Resolution Professional)

Through Its Director Rakesh Kumar Jindal

For M/S Margdarshak Financial Services Limited

IBBI/IPE-0153/IPA-3/2023-24/50063

IBBI Registered Address: Unit No. 14, First Floor,

Ishwar Colony, Bhamashah Marg , New Delhi-110009

IBBI registered mail id: md@efficaxindia.com

Process E-Mail Id: cirp_mfsl@efficaxindia.com

Afa Valid Up To- 31.12.2026

Phone Number- 9560464525

Place: New Delhi

Date: 02.10.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MARGDARSHAK FINANCIAL SERVICES LIMITED
(offers income generation loans to women borrowers under the I.G. model, home improvement loans, MSME loans and clean energy / product loans.)
AT LUCKNOW, UTTAR PRADESH-226019
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.No	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. MARGDARSHAK FINANCIAL SERVICES LIMITED CIN: U65921UP1999PLC019924 PAN: AACC2497E
2.	Address of the registered office 118, Dyalal Farms, Ganeshpur-Rehranpur, Chhinh, Deva Road Lucknow - 226019, Uttar Pradesh
3.	URL of website No Website
4.	Details of place where majority of fixed assets are located No Fixed Assets known.
5.	Installed capacity of main products/ services No business activity is going on.
6.	Quantity and value of main products/ services sold in last financial year MFSL offers income generation loans to women borrowers under the I.G. model, home improvement loans, MSME loans and clean energy / products loans. (As of now company is not going concern)
7.	Number of employees/ workmen NA
8.	Further details including last available financial statements (with schedule) of two years, lists of creditors are available at link: https://efficaiaindia.mysharepoint.com/4/p/cirp_mfsl/1a2_4a4Lr2Sikr45XthgV4Qr1QlcX5q1F1W5DZ1q57eUs8a2Z
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at link: https://efficaiaindia.mysharepoint.com/4/p/cirp_mfsl/1a2_4a4Lr2Sikr45XthgV4Qr1QlcX5q1F1W5DZ1q57eUs8a2Z
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12.	Last date for submission of objections to provisional list 01.11.2026
13.	Date of issue of final list of prospective resolution applicants 11.11.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 16.11.2026
15.	Last date for submission of resolution plans 16.12.2026
16.	Process email id to submit Expression of Interest cirp_mfsl@efficaiaindia.com Note: Communication to any other email ID shall not be entertained.
17.	Details of the Corporate Debtor's registration status as MSME Not ascertained. The RP has not been able to verify from the records of the Corporate Debtor available with him.

Sd/-
Efficaia Resolution Professionals Private Limited (Resolution Professional)
Through Its Director Rakesh Kumar Jindal
For M/S Margdarshak Financial Services Limited
IBBI/IPF-0153/IPA-3/2023-24/60063
IBBI Registered Address: Unit No. 14, First Floor, Ishwar Colony, Bhomahata, New Delhi-110009
IBBI registered mail id: md@efficaiaindia.com
Process E-Mail Id: cirp_mfsl@efficaiaindia.com
Ara Valid Up To: 31.12.2026
Phone Number: 9960445425
Place: New Delhi
Date: 02.10.2026

FORM NO.
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - VIII
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

NOTICE FOR SETTLING OF SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

Exh. No.: 955
RC/1402/2025 24-09-2026

BANK OF BARODA
Versus
TANEJA ELECTRONICS

(TO)
(C01) TANEJA ELECTRONICS A SOLE PROPRIETORSHIP AT SHOP NO. 144-145, NEW RAILWAY ROAD, BHIM NAGAR, GURGAON, HARYANA, THROUGH ITS SOLE PROPRIETOR SH. SURESH TANEJA-
(C02) SH. SURESH ANEJA S/O SH. GULSHAN RAI TANEJA, R/O HOUSE NO. 130/28, JYOTI PARK, GURUGRAM, HARYANA-
(C03) SMT. RASHMI GOGIA W/O SH. K.K. GOGIA, R/O HOUSE NO. 124-B, NEW COLONY, GURUGRAM, HARYANA-

Whereas you the undersigned was the Presiding Officer of DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2) who had issued the Recovery Certificate dated 14/11/2025 in OA/543/2017 to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of Rs 6898744.00 (Rupees Sixty Eight Lakhs Ninety Eight Thousands Seven Hundred Forty Four Only) along with pendente lite and future interest @ % w.e.f. 15/03/2017 till realization and costs of Rs 133152 (Rupees One Lakh Thirty Three Thousands One Hundred Fifty Two Only), and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / Immoveable property:

2. You are hereby informed that the 06/10/2026 at 10.30 A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property

"Equitable Mortgage of immovable property / land measuring Plot no. 3.Kila no. 6/18/1 Siwana Mauza Kadipur Gurgaon Haryana Admeasuring 312.50 Sq. Yard, Sale DEED No. 2981 Dated on 04.06.1996" stand in the name of Mrs. Rashmi Gogia W/O Sh. Krishan Kumar Gogia

Given under my hand and the seal of the Tribunal, on this date: 24.09.2026

Sd/- Recovery Officer

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)

बैंक ऑफ बड़ोदा Bank of Baroda
Branch- ROSARB, 1st Floor, Lauries Hotel Compound, M.G. Road, Agra-282001
Mobile. No. 8477009435, Email Id: saragr@bankofbaroda.com

E-AUCTION SALE NOTICE

Appendix-IV-A
[See proviso to Rule 8(6)/9(1)]
Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6)/9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, Symbolic possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s.

The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/E-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & Address of Borrower/s, Guarantor/s Mortgagor/s	Give short Description of the immovable property with known encumbrances, if any (Mortgaged by)	Total Dues	Date and Time of E-Auction	Reserve Price EMD & Bid Increase Amount (in Rs.)	Status of Possession (Constructive/ Physical)	Property Inspection Date & Time
1.	M/s Shivam Confectionary, through its Prop. Mr. Mukesh Kumar S/o Mr. Raghuvanshi Lal, Address Gali No. 5, Nagla Karan Singh, Firozabad - 283203. Mr. Mukesh Kumar S/o Mr. Raghuvanshi Lal, Address - Gali No. 5, Nagla Karan Singh, Firozabad - 283203. Mr. Subhash Chand Rathore S/o Mr. Raghuvanshi Lal, Address- Gali No. 5, Nagla Karan Singh, Firozabad - 283203.	1. All that part and parcel of Constructed House on plot No. 206/14 Nagla Karan Singh, Firozabad (admeasuring 1005 Sq. Feet) in the name of Mr. Mukesh Kumar and Mr. Subhash Chand. Bounded: North: Road, South: Property of Mr. Brijraj Singh, East: Property of Mr. Babu Ram, West: Property of Mrs. Vidy Devi. 2. All that part and parcel of Constructed House on plot No.206/7 Nagla Karan Singh, Firozabad (admeasuring 90.45 Sq. Mtr.) in the name of Mr. Mukesh Kumar and Mr. Subhash Chand, Bounded: North: Property of Mr. Rajkumar, South: Rasta, East: Property of Mr. Banarasi Das, West: Property of Mr. Om Prakash.	Rs. 51,65,437.63 (Rs. Fifty One lakhs Sixty Five Thousand Four Hundred Thirty Seven and paise Sixty Three Only)+ Interest and other charges (Less recovery thereafter, if any) as per demand notice dated 16.06.2021.	21.10.2026 From 10.00 A.M. To 02.00 P.M.	Reserve Price: Rs. 31,10,000/- EMD Price: Rs. 3,11,000/- Bid Increase Amount: 10,000/- Reserve Price: Rs. 26,85,000/- EMD Price: Rs. 2,68,500/- Bid Increase Amount: 10,000/-	Symbolic &	14.10.2026 10.00 A.M. to 04.00 P.M.

For detailed terms and conditions of sale, please refer visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://Baanknet.com> Also, prospective bidders may contact the Authorised officer on Mobile 8477009435.

For Property under symbolic possession bank will handover the property symbolically to auction purchaser

Details of encumbrance over the above property, as known to the Bank - Not Known

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002

This sale notice will also be considered as 15 days notice to the above - mentioned borrower (s) / guarantor (s) / mortgagor (s) under Rule 8(6) / Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Place: Agra Date: 01.10.2026 Authorized Officer, Bank of Baroda

केनरा बैंक Canara Bank
Regional office: B-35, Cyber Media Building, Sector-32, Gurgaon-122003

15 DAYS SALE NOTICE
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provide to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of respective Canara Bank Branches, will be sold on "As is where is", "As is what is", and "Whatever there is" E-auction arranged by the service provider of following details.

Last Date Of Receipt Of EMD For Sr. No. 1 is 15.10.2026 And For Sr. No. 2 is 22.10.2026 At 5.00 PM(offline or Online)

DATE OF E-AUCTION For Sr. No. 1 IS 16.10.2026 and For Sr. No. 2 23.10.2026 12:30 PM TO 2.30 P.M.

(With unlimited extension of 5 minutes duration each till the conclusion of the sale)

Branch Name/ Name & Address of the Borrower(s) / Guarantor(s)	Brief Description of Property/ies	Total Liabilities as on specified Date	Reserve Price / EMD (In Rs)	Possession Type
Canara Bank Rewari Delhi Road Branch Authorised Officer : Sh.S. Rajangam (M)7082009439, 9728471717, Email: cb2878@canarabank.com Helpdesk Number M. 8291220220. Email id: Support.ebkray@psbfinance.com through the website https://baanknet.com	Description Of Hypothecated Assets: TATA HARRIER XT+ 2LBS6PH2 REG No. HR 36 AP 9774 ENGINE NO. 46354442-4271695, CHASSIS NO. MAT631625PWH30933, Color- Oberon Black Fuel-Diesel Mfg.- Sep2023 Quantity: 1	Rs.11,11,081.86/- (Rupees Eleven lakhs Eighty One Thousand Eighty One and Paise Eighty Six only) plus further interest and charges as applicable	Rs. 8.10 Lakhs / Rs. 0.81 Lakhs	Physical Possession
Canara Bank Punhana Branch Ph. No. 7082009439 may be contacted during office hours on any working day.	Land measuring 665.50 sq yards bearing Khasha no 224/1 (0), 585(0/2), within the revenue estate of village Ranialya Khurd, Tehsil Hatin, District-Palwal 122103	Rs 12,51,713.94 (Rupees Twelve Lakhs Fifty one thousand seven hundred thirteen and Ninety four paise Only) plus further interest and other charges	Rs. 9,60,500/- / Rs. 96,050/-	Symbolic Possession
Khan S/o late Sh. Suleman (Proprietor cum Mortgagor) Sh. Umar Mohd S/o late Sh. Suleman (Guarantor cum Mortgagor) Sh. Asrudin S/o late Sh. Suleman (Guarantor cum Mortgagor) Sh. Jafarudin S/o late Sh. Suleman (Guarantor cum Mortgagor) Sh. Liyakat Ali S/o late Sh. Suleman (Guarantor cum Mortgagor) All residents of Village- Ranialya Khurd, Tehsil Hatin District Palwal, Haryana-121103	Borrower: M/s Haryana Automobiles (Through Prop. Harun Khan) (Borrower) Jurhera Mod, Punhana Nuh, Haryana- 122508 Sh. Harun			

Other terms and conditions:
a) The properties will be sold in "AS IS WHERE IS" condition, including encumbrances if any. (There are no encumbrances to the knowledge of the Bank. For details of encumbrance, contact the undersigned before deposit of the Earnest Money Deposit (EMD) referred to in 7(d) below).
b) The properties will not be sold below the Reserve Price.
c) The property can be inspected on 14.10.2026 for Sr. No. 1 and 21.10.2026 for Sr. No. 2 between 10.00 AM and 02.00 PM
d) The intending bidders shall deposit Earnest Money Deposit (EMD) being 10 % of the Reserve Price, by way of DD/RTGS/NEFT favouring, Authorised Officer, Canara Bank "on or before 15.10.2026 for Sr. No. 1 and 22.10.2026 for Sr. No. 2 at 05.00 pm
e) Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor.
f) The successful bidder shall deposit 25 % of the sale price (inclusive of EMD already paid), immediately on the sale being knocked down in his/ her favour and the balance within 15 days of the date of confirmation of sale. If the successful bidder fails to pay the sale price as stated above, the deposit made by him shall be forfeited.
g) All charges for conveyance, stamp duty and registration etc., as applicable shall be borne by the successful bidder only.
h) For sale proceeds above Rs 50 (Rupees Fifty) lacs, TDS shall be payable at the rate 1% of the Sale amount, which shall be payable separately by the Successful buyer.
i) Authorised officer reserves the right to postpone/cancel or vary the terms and conditions of auction without assigning any reason thereof.

Date - 02.10.2026 Place - Gurgaon Authorized Officer Canara Bank

AXIS BANK LTD.
Structured Assets Group, Axis House, Plot 1-14, Tower 4, 4th Floor, Sector 128, Noida (U.P.) - 201304 Ph. 0120-6210933

PUBLIC NOTICE

Notice is hereby given to the following borrower/ hypothecator/ guarantors/ mortgagors have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from Axis Bank Ltd. and said facilities have been Non-Performing Assets (NPA) on 23.03.2026. The notice dated 31.08.2026 was issued to borrower/ hypothecator/ guarantors/ mortgagors under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 on their last known addresses, however notices have returned un-served from some of the addresses and as such they are hereby informed by way of public notice about the same.

Name of Borrower/ Guarantors/ Mortgagors & Address	Demand Notice Date	Outstanding Amount
1) M/s. Kree-Doh Management Private Limited (Borrower & Guarantor) 8-36/47-K, Plot No. 33, Brahmanand Nagar Colony, Durgakund, Varanasi, Uttar Pradesh 221001 India. Email: askreddoh@gmail.com & reddoh@gmail.com 2) Mr. Alok Singh S/o Shoo Mangal Singh, (Director, Mortgagor & Guarantor) D5-1502, Kendriya Vihar, Plot-07 Sector-P4, Kendriya Vihar Pocket 4, Builder Area United Height, Greater Noida, Gautam Budh Nagar, YTC: Sector Omega 1, P.O: Gurjinder Vihar, District: Gautam Buddha Nagar, State: Uttar Pradesh, PIN Code: 201315. Email: alokjinesingh@gmail.com 3) Mrs. Roshni Singh S/o Avinash Chandra Jolly, (Director, Mortgagor & Guarantor) C/O Alok Singh, D5-1502, Kendriya Vihar, Plot-07 Sector-P4, Kendriya Vihar Pocket 4, Builder Area United Height, Greater Noida, Gautam Budh Nagar, YTC: Sector Omega 1, P.O: Gurjinder Vihar, District: Gautam Buddha Nagar, State: Uttar Pradesh, PIN Code: 201315. Email: roshnisingh@gmail.com 4) Mr. Atul Kumar Singh S/o, Vijendra Kumar Singh, (Mortgagor & Guarantor) Kachua Rajpur, Rajpur, Buxar, Bihar, 802113	31.08.2026	Rs. 15,06,06,946.95 (Rupees: Eighteen Crore Six Lacs Six Thousand Nine Hundred Forty Six and Paise Ninety Five only), being the amount due as on 05-Aug-2026 (inclusive of interest applied till 05-Aug-2026) along with entire further interest and all other charges from 05-Aug-2026 till the date of final payment

SCHEDULE-1. Entire Current Assets of the Company/Borrower (i.e. addressee No. 1) both present and future.

2. Entire Movable Fixed Assets of the Company/Borrower (i.e. addressee No. 1) both present and future, excluding those already charged by other bank/FIs.

3. All that Residential House No. 536/47K built over Plot No. 33 part of Khasha No. 789/1 Measuring land area 2046.00 sq. ft., covered area 454.51 sq. mtr. situated at Mohalla Brahmanand Nagar Colony, Mauja Saranand, Ward Sheelpur, Pargana Dehal Amanat, Tehsil Sadar, District Varanasi, owned by Mr. Alok Singh, together with the right to use common areas of the building, the right to use water closet, drainage, lavatories and other conveniences and facilities, amenities in or upon or pertaining to or connected to the flat / unit / office premises, both present and future and easementary rights and together with all fixtures and fittings, both present and future

4. All that piece and parcel of Non-Agriculture Land Gata No. 573/0.085 hectare and Gata no. 576/0.082 hectare, area measuring 0.167 hectares in aggregate situated at Gram Gangauli, Pargana Khareed, Tehsil Banshead, District Ballia together with all the buildings and structures thereon, fixtures, fittings and all plant & machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future standing in the name of Mr. Atul Kumar Singh.

5. All that piece and parcel of Non-Agriculture Land Gata No. 159, Measuring 0.488 hectare Situated at Gram Keera, Pargana Khareed, Tehsil Banshead, District Ballia together with all the buildings and structures thereon, fixtures, fittings & all plant & machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future standing in the name of Mrs. Roshni Singh.

The steps are being taken for substituted service of notice. The above borrowers, hypothecator, mortgagor and/or their guarantors (where ever is applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice as per the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002

Date: 02.10.2026 Authorized Officer, (Axis Bank Ltd.)

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Office: 124/084, Near Pannu Bhanan Kanti, Govind Nagar, Kankar 200009 Email: auction@hindujahousingfinance.com

RLM - Mr. BRAJESH KUMAR AWASTHI 9916300185, CLM - SONAM MISHRA 936611464 RRM - Mr. PUSHKAR AWASTHI 9453043399, CRM - MITESH MISHRA 9555269296

POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED Under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with any property dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	LAN Nos. / Name of Borrowers / Guarantors	Demand Notice Date	Amount Outstanding
1.	UP/KNP/KANPI/A000003800, Mr. Munnes Babu S/o Late Mr. Munsi Lal, Mrs. Chandra Kala Sharma W/o Munnes Babu, 377 EVJS Jarak, Kanpur Nagar, Metro, Uttar Pradesh, India - 208027.	30.06.2026 29.09.2026 Symbolic	Rs. 2627988/- as on 04.06.2026 plus interest thereon
Details of Immovable Property : Free Hold House No.377 EWS, Jarauli Phase-2 Kanpur Nagar Area-36.75 Sq.Mtr. Boundaries- East-6.00 Meter Wide Road, West- House No.362, North-House No.376, South-House No.378.			
2.	UP/KNP/KANPI/A000004205, Mr. Abhishek Chauhan S/o Narendra Singh, Mrs. Sharshit Singh Tomar W/o Mr. Abhishek Chauhan, ML 131, Jarauli Phase 2 Kanpur Nagar, Metro, Kanpur, Uttar Pradesh, India - 208027.	30.06.2026 29.09.2026 Symbolic	Rs. 3613788/- as on 04.06.2026 plus interest thereon
Details of Immovable: House built on plot part of Arazi No.405 Situated at Mauja Arra Tehsil & Dist. Kanpur Nagar Area-111.48 Sq. Mtr. Boundaries- East-7.5 Mtr Wide Road, West- House No.362, North-Open Plot, South- Open Plot.			
3.	UP/KNP/KANPI/A000003014, Mrs. Shakuntla Sharma, Mr. Amit Sharma, Mrs. Uma Sharma, Ashok Nagar Ghatampur Kanpur, Urban, Uttar Pradesh, India - 209206.	05.06.2026 29.09.2026 Symbolic	Rs. 1415501/- as on 02.06.2026 plus interest thereon
Details of Immovable: Ek Kita Plot Situated at Ashok Nagar,Ghatampur Kanpur Nagar, Uttar Pradesh, India-209206. Area-11 sq mtr & 47 sq mtr. Boundaries- East-House of Fauji Sachan, West-Kanpur-Hamirpur Road, North-Open Plot, South-House of Shiv Aare.			
Note: 13(4) notice issued on 12.09.2026 will be null & void for this account.			
4.	UP/KNP/KANPI/A000002539, Mrs. Premvati Premvati W/o Mr Shivpal Singh Yadav, Mr. Shivpal Shivpal S/o Late Satya Narayan Yadav, 285 Shivpur Ahirwan Kanpur, Kanpur Nagar, Metro, Kanpur, Uttar Pradesh, India - 208007.	30.05.2026 29.09.2026 Symbolic	Rs. 1213342/- as on 12.05.2026 plus interest thereon
Details of Immovable: HOUSE NO 6442 SAFIPUR 2 ND ARAZI NO 3/3 MAJUA AHIRWAN KANPUR NAGAR, Metro, Kanpur, Uttar Pradesh, India - 208007. Area-83.61 Sq. Mtr. Boundaries- East-Makan Ka Ju Bhag, West-House Of Rani Yadav, North-House Of Deep Dwivedi, South-G. Road.			
5.	UP/KNP/IFTH/A000000000, Mr. Azad Kumar Mandalwal, Mrs. Ankita Mandalwal, Hariharganj Fatehpur, Rural, Fatehpur, Uttar Pradesh, India - 212601.	03.03.2025 30.09.2026 Physical	Rs. 1331845/- as on 03.03.2025 plus interest thereon
Details of Immovable: Gata No. 226, Tilokpur, Hariharganj Fatehpur, Fatehpur, Rural, Fatehpur, Uttar Pradesh, India - 212601. Area-91.97 Square Meter. Boundaries- East-House of Parmatma Devi, West-Plot of maya devi, North-6 mtr wide Road, South-Khet Other.			
Date: 02.10.2026, Place: Kanpur		Authorized Officer, Hinduja Housing Finance Limited	

Hinduja Housing Finance Ltd.
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015 and Branch office: 1st floor, SRP complex, mini Bypass Road, Karamchari Nagar, Bareilly 243005
Email: auction@hindujahousingfinance.com

RLM - Brajesh Awasthi - 9918301885 / RRM - Tarun Saxena - 9720336688 CRM - Deepak Khanna - 9359650607 / CLM - Amit Kumar - 9897658173

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned unreturned / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of you failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Sr.	LAN No./Borrower(s)/Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount
	UP/LKN/BRL/A000001182, Mr. Kalpna Bhurdwaj, Mr. Vikas Sharma, 15 Fourth Floor Madinah Surajmukhi Complex Bareilly, Urban, Bareilly, Uttar Pradesh, India - 243001.	15-09-2026 & Rs. 1498897/- as on 01-09-2026 NPA Date : 01-09-2026

Description of Property: A plot of land bearing number 25 measuring 90.30 Sqmt situated at revenue Village Ghanghara Papiyari vide Khasha number 577 Tehsil & Dist. Bareilly. Bounded AS-EAST- Road 25 ft wide, WEST-Chakroad 8.25 ft wide, NORTH-Plot no. 24, SOUTH-Plot no. 26.

UP/SH/SHPR/A000000024, Mr. Mahendra Kumar Dubey, Mrs. Archana G. Basuliya, Bhawal Khara, Urban, Shahjahanpur, Uttar Pradesh, India - 242306.	15-09-2026 & Rs. 3060159/- as on 01-09-2026 NPA Date : 01-09-2026
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Description of Property: That the earlier owner Sri Omprakash S/o Fatte of a Plot bounded East-Kharanajra, West- House of Chhannu Lohar, North- Arazi Uftada Gram Samaj after Arazi Roopram, South- Kharanajra measured North to South 25.50 meter, width East to West in side North 9 meter, in side South 8 meter total area 217 Sq. meter which is situated in village Basuliya, Praganā & Tehsil- Sadar, Distt. - Shahjahanpur is/ is/ Salee dated 18-05-1999 executed by Sri Omprakash S/o Fatte R/o Vill- Basuliya, Pargana & Tehsil Sadar, Distt. - Shahjahanpur in favour of Mahendra Kumar Dubey S/o Sri Shrivast Dubey R/o Village- Basuliya, Pargana & Tehsil Sadar, Distt. - Shahjahanpur which is duly registered in the SubRegistrar (registration) Sadar, Shahjahanpur.

UP/SH/SHPR/A000000102, Mr. Rajeev Kumar, Mrs. Somvati Somvati, Pahanpur Bhopat Tilihar Shahjahanpur, 00, Semubarn, Uttar Pradesh, India - 242305.	15-09-2026 & Rs. 1106717/- as on 01-09-2026 NPA Date : 01-09-2026
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Description of Property: That a sale deed of House Bounded East- House of Vinod Kumar West- House of Vinod Kumar, North- House of Gireesh Chandra, South- Rasta width less than